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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **EX.P. 67/2022**

GENESIS FINANCE SERVICE CO LIMITED

.....Decree Holder

Through: Mr. Shubhanshu Gupta,
Adv.

versus

USHA BANSAL AND ANR

.....Judgement Debtors

Through: Mr. Tushar Mudgil, Adv.
(through VC)
Ms. Renu, Court
Auctioner (through VC)
Mr. Sanjeev Singla, Naib
Tehsildar, office of SDM,
Kotwali

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. SHUCHI
LALER (DHJS)**

ORDER

08.07.2024

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Case file received from the court of Dr. Jagminder Singh, learned Joint Registrar (Judicial) by way of transfer in terms of office order signed by learned Registrar (Original) on 28.06.2024.

EX. APPL. (OS) 294/2023 u/s 151 CPC by judgment debtor for hearing objections to EX.P. 67/2022 before filing affidavit of assets

1. Learned counsel for judgment debtor submits that he has filed the affidavit of assets, hence the present application has become infructuous. In view of the submission made, the captioned IA is disposed off as infructuous.

EX. APPL. (OS) 295/2023 u/s 151 CPC for stay by



judgment debtor.

2. Learned counsel for decree holder submits that notice has not been issued.

EX. APPL. (OS) 296/2023 u/s 151 CPC for condonation of delay of 19 days in filing objections by judgment debtor

3. Heard. Issue notice. Learned counsel for decree holder accepts notice. Reply, if any, be filed within two weeks. Rejoinder be filed within a week thereafter.

4. List for arguments on the date to be fixed by the Hon'ble Court.

EX. APPL. (OS) 1026/2023 u/O XXI R.31 CPC by decree holder.

5. Reply has not been filed. Last and final opportunity is granted to file reply within two weeks. Rejoinder be filed within two weeks thereafter.

Ex. APPL. (OS) 1299/2023 u/s 151 CPC and EX. APPL. (OS) 1300/2023 u/s 5 of Limitation Act by judgment debtor no.2.

6. Heard. Issue notice. Learned counsel for decree holder accepts notice and submits that he has no objection, if the captioned IAs are allowed. In view of no objection, the delay in filing the affidavit of assets is condoned and the affidavit of assets of judgment debtor no.2 is taken on record.

EX. APPL. (OS) 1303/2023 u/s 47 CPC by judgment debtor no.1

7. Learned counsel for decree holder submits that the notice of captioned IA has not been issued.

EX. APPL. (OS) 1304/2023 u/s 151 CPC and EX.



APPL. (OS) 1305/2022 by judgment debtor no.1

8. Heard. Issue notice. Learned counsel for decree holder accepts notice and submits that he has no objection, if the captioned IAs are allowed. In view of no objection, the delay in filing the affidavit of assets is condoned and the affidavit of assets of judgment debtor no.1 is taken on record.

EX. APPL. (OS) 1341/2023 u/s 151 CPC by judgment debtors

9. Learned counsel for decree holder submits that the notice of captioned IA has not been issued.

EX. APPL. (OS) 672/2024 u/O XXI R.59 CPC by applicant Sh. Ashish Gupta

10. Learned counsel for decree holder submits that the notice of captioned IA has not been issued.

CCP (O) 29/2024 u/s 11 & 12 of Contempt of Courts Act by decree holder

11. Learned counsel for judgment debtors submits that he will file the reply during the course of the day. Same be filed.

CrI. M.A.10204/2024 u/s 340 Cr. PC by decree holder

12. As per office note, nothing fresh filed. Learned counsel for judgment debtor seeks time to file reply. Last and final opportunity is granted to file reply before the next date.

Cr. M.A. 11600/2024 u/s 340 CrPC by decree holder

13. Learned counsel for judgment debtors submits that he will file the reply during the course of the day. Same be filed.

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14. Vide order dated 16.05.2024, learned Predecessor had issued a fresh Proclamation schedule. Court Auctioner states that the auction was conducted on 03.07.2024 and the report along with the demand draft has been filed with the registry. Naib Tehsildar, SDM Office, Kotwali states that the notice of proclamation of sale dated 24.05.2024 was displayed.

15. Learned counsels for parties submit that the matter is listed before the Hon'ble Court on 09.07.2024. The file may be placed before the Hon'ble Court on date already fixed i.e. 09.07.2024 for further directions.

**SHUCHI LALER (DHJS),
JOINT REGISTRAR (JUDICIAL)**

JULY 8, 2024/cd

[Click here to check corrigendum, if any](#)